

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

Dated: Allahabad, the 28th day of May, 2001.

Coram: Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. Rafiq Uddin, J.M.

REVIEW APPLICATION NO.99 OF 1997

On behalf of

J.S. Sodhi Applicant

IN

O.A. No.1802 of 1993

J.S. Sodhi Applicant
Versus

Union of India and others Respondents

O_R_D_E_R (ORAL)

(By Hon'ble Mr. S. Dayal, A.M)

This Review Application has been filed for recall of order dated 15.9.97, by which the O.A. of the applicant was dismissed. The O.A. had been filed against the order of punishment, ordering removal from service for absence and misbehaviour.

2. Now, we find that a substitution application has been filed after the death of the applicant on 13.4.98 and the date of substitution application is 12.10.98. Thus, substitution application has been filed beyond the limitation period of 90 days.

3. The application has been filed by one Sri Rajesh Kumar Shrotriya claiming to be the

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legal representative of the deceased Sri J.S.Sodhi.

He is neither related to the applicant by blood nor is adopted by the applicant but he claims to be a representative of the applicant on account of a 'will' executed by the deceased on 2.1.98.

The status of the applicant as a representative of the deceased employee cannot be accepted.

Besides, the substitution application is barred by limitation. ~~Hence~~, There is no sufficient ground for condoning delay. The Review Application is, therefore, treated as having abated.

Rafiq Uddin *S. Dayal*
(RAFIQ UDDIN) (S. DAYAL)
JUDICIAL MEMBER MEMBER (A)

Nath/